

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

No. L-1/250/2019/CERC

Dated: 31.07.2026

DRAFT NOTIFICATION

In exercise of the powers conferred under Section 178 read with Part V of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as “the Principal Regulations”) namely:

1. Short Title and Commencement:

- (1) These regulations may be called the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fifth Amendment) Regulations, 2026.
- (2) These regulations shall come into effect from the date of publication in the official Gazette.

2. Amendment to Regulation 2 of the Principal Regulations:

- (1) New sub-clause (v-i) shall be included after sub-clause (v) of Regulation 2 of the Principal Regulations as under:

“(v-i) “Renewable Energy Implementing Agency” or ‘REIA’ shall have the same meaning as defined in the GNA Regulations;”

3. Amendment to Regulation 12 of the Principal Regulations:

- (1) The following Provisos shall be added after the first Proviso of sub-clause (b) of Clause (1) of Regulation 12 of the Principal Regulations as under:

“Provided further that, if a drawee DIC, which is an intra-State entity of a State obtains GNARE or T-GNARE, as permitted under GNA Regulations, transmission deviation for the State in a time block shall be net metered drawal in excess of sum of (GNA and T-GNA for all drawee DICs which are intra-State entities in that State

+ scheduled drawl under GNA_{RE} and T-GNA_{RE} from identified sources as specified in sub-clauses (i) to (iv) of Regulation 13(2) of these Regulations):

Provided also that where a regional drawee entity which has been permitted dual connectivity with STU and CTU network under the GNA Regulations and where it draws power directly through the STU Network, the quantum of actual drawal or scheduled drawal by such entity, through STU feeders connected to such entity, for corresponding block, whichever is lower, shall be treated as under:

- (i) added to net drawal for the State in case of states with net metered drawal in a time block:

Provided that in case interface meters between the STU and such entity read drawal by the State, quantum under this sub-clause shall be considered as zero.

- (ii) subtracted from net injection of the State in case of State with a net metered injection in a time block:

Provided that in case interface meters between the STU and such entity read injection by the State, quantum under this sub-clause shall be considered as zero.”

- (2) The following Proviso shall be added in sub-clause (c) of Clause (1) of Regulation 12 of the Principal Regulations as under:

“Provided that in case such a drawee DIC is having dual connectivity to both inter-State transmission system and intra-State transmission system, if permitted under the GNA Regulations, the transmission deviation shall be computed as net metered drawal, in a time block in excess of the sum of ‘GNA to the inter-State transmission system and Access with STU system’:

Provided also that the details of Access with STU shall be shared by STU with NLDC and CTU.”

- (3) The number “(iii)” shall be replaced with the number “(iv)” and the proviso shall be deleted under sub-clause (d) of Clause (1) of Regulation 12 of the Principal Regulations.

4. Amendment to Regulation 13 of the Principal Regulations:

- (1) The following Proviso shall be added after Table 1 of sub-clause (a) of Clause (2) of

Regulation 13 of the Principal Regulations as under:

“Provided that if BESS has been installed as an integral part of REGS or RHGS covered under the Table-1 i.e., the connectivity for REGS or RHGS was obtained specifying the BESS component (including the case when ESS was included as a source change under the GNA Regulations), and where scheduling of entire REGS or RHGS with storage is carried out as a single entity, the energy schedule from such REGS or RHGS including the energy from such BESS shall be eligible for a waiver up to 25 years from the date of COD of such REGS or RHGS as per trajectory under Table 1.”

- (2) The third Proviso shall be added after the second proviso of sub-clause (b)(ii) of Clause (2) of Regulation 13 of the Principal Regulations as under:

“Provided also that a Battery ESS shall be covered under S. No. 1 of Table 2 for charging cycle(s) in which it charges from co-located REGS or under S.No.2 of Table 2 for another cycle(s) in which it does not charge from co-located REGS. NLDC shall issue a detailed procedure for collection of data and accounting of energy scheduled for charging of BESS in each cycle for the purpose of calculation of waiver as a part of revised Procedures under Regulation 24(5) of these regulations.”

- (3) The following provisos shall be added under sub-clause (c) of Clause (2) of Regulation 13 of the Principal Regulations as under:

“Provided that an ESS procuring power through collective transactions under Green Day Ahead Market, shall be eligible to account such energy towards meeting the 51% energy requirement, if such ESS shall produce a certificate from the concerned Power Exchange indicating the energy scheduled from REGS based on wind and solar sources where such certificate is based on proportion of the wind, solar and other than wind, solar, bids of the sellers cleared in the total volume of such Power Exchange:

Provided further that if a hydro PSP ESS falls short of the said 51% requirement, the waiver of transmission charges on the power scheduled from such hydro PSP ESS shall be calculated contract-wise for the purpose of meeting the 51% requirement:

Provided also that NLDC shall issue a detailed procedure covering implementation modalities including that for collection of data and accounting of scheduled energy

for the purpose of this Clause as a part of revised Procedures under Regulation 24(5) of these regulations.”

- (4) The words “as per Table 5 or as per Tables 1 to 4 and sub-clause (b)(i) and (d) of Clause (2) of this Regulation, whichever is higher” shall be substituted with the following words, in sub-clause (f) of Clause (2) of Regulation 13 of the Principal Regulations:

“whichever is higher:

(i) as per Table 5; or

(ii) as per Tables 2 to 4, sub-clause (b)(i) and (d) of Clause (2) of this Regulation, Table 1 read with Regulation 13(2)(h) or Table 6, as the case may be.”

- (5) New sub-clauses (h-i) and (h-ii) shall be inserted after sub-clause (h) of Clause (2) of Regulation 13 of the Principal Regulations as under:

“(h-i) Any REGS based on wind or solar source or RHGS based on combination of wind and solar source, which has entered into a contract for a minimum tenure of seven (07) years with a buyer (either directly or through a trading licensee or Renewable Energy Implementing Agency) on or before 31.12.2026 and is delayed beyond its firm start date of connectivity (granted by CTUIL in terms of the GNA Regulations) on account of non-availability of transmission system, and the project achieves COD within a period of two months from the date of effectiveness of its GNA as per GNA Regulations, it shall be eligible for a waiver of inter-state transmission charges considering the slab of waiver as per its firm start date of connectivity in terms of the Table 6:

Table 6

Particulars of the Project	Firm start date of Connectivity	Waiver period from the COD	% of drawal schedule to be considered under Annexure-III
REGS based on wind or solar source or RHGS based on combination of wind and solar source	On or before 30.06.2025	Up to the tenure of the Contract	100
	1.7.2025 to 30.6.2026		75
	1.7.2026 to 30.6.2027		50
	1.7.2027 to 30.6.2028		25
	After 30.06.2028		0

Provided that no extension in tenure of Contract or substitution of the Contract with another Contract shall be considered for the purpose of this sub-clause and the projects that wish to avail waiver under this sub-clause, shall submit a copy of contracts to CTUIL and NLDC latest by 31.1.2027:

Provided further that in case the contract is through a trading licensee or Renewable Energy Implementing Agency, copy of both contracts, i.e., with the generating station and with the drawee entity, shall be furnished, both of which shall be on or before 31.12.2026, for the purpose of availing waiver under this sub-clause:

Provided also that if such project fails to achieve the COD within two months of effectiveness of its GNA, the waiver of transmission charges shall be as per trajectory under Table 1 of sub-clause (a) of this Clause read with Regulation 13(2)(h) of these Regulations.

(h-ii) An REGS based on wind or solar sources, or RHGS based on a combination of wind and solar sources, which qualifies for waiver under both sub-clause (a) and sub-clause (h-i) of this Clause shall submit an undertaking to the NLDC and CTUIL within a period of fifteen days of achievement of COD, specifying the sub-clause (either sub-clause (a) or sub-clause (h-i)) under which they intend to claim the waiver:

Provided that the option once exercised shall remain binding and shall not be altered during the permitted waiver period under these Regulations.”

5. Amendment to Regulation 23 of the Principal Regulations:

(1) New Clause (5) shall be added after Clause (4) of Regulation 23 of the Principal Regulations as under:

“(5) The Implementing Agency shall, within 60 (sixty) days of the notification of this fifth amendment, publish the revised detailed procedures for implementation of the provisions of this amendment after stakeholder consultation and submit the same for information of the Commission:

Provided that the Commission may issue directions for modification of the revised detailed Procedure, wherever considered necessary.”

6. Amendment to Annexure-III of the Principal Regulations:

(1) The definition of “GNA_{RE}” under sub-clause (b)(ii) of Clause (1) of Annexure-III shall be substituted as under:

“GNA_{RE}” shall have the same meaning as defined under the GNA regulations;”

(2) Second Proviso to sub-clause (b)(ii) of Clause (1) of Annexure-III shall be deleted.

(3) The words “of these Regulations” shall be added after the words “Regulation 15” in sub-clause (f) of Clause (1) of Annexure-III of the Principal Regulations.

(4) The definition of “T-GNA_{RE}” under sub-clause (b)(ii) of Clause (2) of Annexure-III shall be substituted as under:

““T-GNA_{RE}” shall have the same meaning as defined under the GNA regulations;”

(5) Second Proviso to sub-clauses (b)(ii) of Clause (2) of Annexure-III shall be deleted.

7. A new Regulation 29 shall be added after Regulation 28 of the Principal Regulations as under:

“29. Issue of Suo Moto Orders and Directions

The Central Commission may from time to time issue suo moto orders and practice directions with regard to implementation of these Regulations and matters incidental or ancillary thereto, as the case may be.”

(Harpreet Singh Pruthi)
(Secretary)

Note:

(1) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 were published on 01.07.2020 in Part III, Section 4 of the Gazette of India (Extraordinary) No 243.

(2) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2023 were published on 01.03.2023 in Part III, Section 4 of the Gazette of India (Extraordinary) No 149.

(3) The Central Electricity Regulatory Commission (Sharing of Inter-State

Transmission Charges and Losses) (Second Amendment) Regulations, 2023 were published on 27.10.2023 in Part III, Section 4 of the Gazette of India (Extraordinary) No 733.

(4) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Third Amendment) Regulations, 2023 were published on 27.10.2023 in Part III, Section 4 of the Gazette of India (Extraordinary) No 734.

(5) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 were published on 02.07.2025 in Part III, Section 4 of the Gazette of India (Extraordinary) No 472 and errata was published on 06.08.2025 in Part III, Section 4 of the Gazette of India (Extraordinary) No 544.